

KARNATAKA LOKAYUKTA

No.UPLOK-2/DE/114/2018/ARE-13

M.S. Building,
Dr.B.R. Ambedkar Road,
Bangalore-560001,
Date: 19/06/2020.**: Present:****Patil Mohankumar Bhimanagouda**
Additional Registrar Enquiries-13,
Karnataka Lokayukta,
Bangalore.**:: ENQUIRY REPORT ::****Sub:-** Departmental Enquiry against,
Sri S.R. Rajagopal, Under Secretary,
Karnataka Government Secretariat
(then working on deputation as
Tahasildar, Shivmoga Taluk)
(now retired)-reg.**Ref :-** 1) Report u/s 12(3) of the K.L Act, 1984 in
Compt/Uplok/BD/1063/2015/ARLO-1,
dated:14/07/2016.
2) Govt Order No.ಸಿಆಸುಇ 28 ಸೇಇವಿ 2017,
Bengaluru dated: 07/02/2018.
3) Nomination Order No.UPLOK-2/DE/
114/2018 Bengaluru, dated:07/03/2018.

1. This departmental enquiry is directed against Sri S.R. Rajagopal, Under Secretary, Karnataka Government Secretariat (then working on deputation as Tahasildar, Shivmoga Taluk) (now retired)(herein after referred to as the Delinquent Government Official in short "DGO").

2. After completion of the investigation a report U/sec. 12(3) of the Karnataka Lokayukta Act was sent to the Government as per Reference No-1.
3. In view of the Government Order cited above at reference-2, the Hon'ble Upa Lokayukta -2, vide order dated 07/03/2018 cited above at reference-3, nominated Additional Registrar of Enquiries-4 of the office of the Karnataka Lokayukta as the enquiry officer to frame charges and to conduct enquiry against the aforesaid DGO. Additional Registrar Enquiries-4 prepared Articles of Charges, Statement of Imputations of mis-conduct, list of documents proposed to be relied and list of witnesses proposed to be examined in support of Articles of Charges. Copies of same were issued to the DGO calling upon him to appear before this Authority and to submit written statement of his defence.
4. As per order of Hon'ble Uplok-1 & 2/DE/Transfers/2018 of Registrar, Karnataka Lokayukta dated 06/08/2018 this enquiry file is transferred from ARE-4 to ARE-13.
5. The Articles of Charges framed by ARE-4 against the DGO is as below:

ಅನುಬಂಧ-1
ದೋಷಾರೋಪಣೆ

6. ನೀವು /ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರ/ಶ್ರೀ ಎಸ್.ಆರ್. ರಾಜಗೋಪಾಲ್, ಅಧೀನ ಕಾರ್ಯದರ್ಶಿ. ಕರ್ನಾಟಕ ಸರ್ಕಾರ ಸಚಿವಾಲಯ (ಈ ಹಿಂದೆ ನಿಯೋಜನೆ ಮೇಲೆ ತಹಶೀಲ್ದಾರ್, ಶಿವಮೊಗ್ಗ ತಾಲ್ಲೂಕು, ಶಿವಮೊಗ್ಗ ಜಿಲ್ಲೆ) (ಪ್ರಸ್ತುತ ನಿವೃತ್ತ), ಆದ ನೀವು/ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ದಿನಾಂಕ 09/06/1965 ರ ಕ್ರಯಪತ್ರದಂತೆ 4 ಎಕರೆ 1 ಗುಂಟೆ ಜಮೀನು ಶ್ರೀ ನಿಜಾಂಸಾಬ್ ಬನ್ ಅಬ್ದುಲ್ ಖಾದರ್ ರವರು ಶ್ರೀ ಜಿ.ಎಸ್. ಗಿರಿಯಪ್ಪ ಬನ್ ಗೋವಿಂದಪ್ಪ ರವರಿಗೆ ಮಾರಾಟ ಮಾಡಿದ್ದು, ಅದರಂತೆ ಶ್ರೀ ಜಿ.ಎಸ್. ಗಿರಿಯಪ್ಪ ಬನ್ ಗೋವಿಂದಪ್ಪ ಮತ್ತು ಆತನ ಮಕ್ಕಳಾದ ಶ್ರೀ ಜಿ.ಎಸ್. ಗೌರಿಶಂಕರ್ ಹಾಗೂ ಶ್ರೀ ಜಿ.ಎಸ್. ಸತೀಶ್ ಚಂದ್ರ ರವರ ಹೆಸರಿಗೆ ಖಾತಾ ಬದಲಾವಣೆಯಾಗಿರುತ್ತದೆಂದು ತಿಳಿಸಿದ್ದು. ಆದರೆ. ಈ ರೀತಿ ಕ್ರಯ ಪತ್ರ ದಾಖಲಾದ ಬಗ್ಗೆ ಯಾವುದೇ ದಾಖಲೆಗಳನ್ನು ಹಾಜರುಪಡಿಸಿಲ್ಲ. ನೀವು-ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಹಾಜರುಪಡಿಸಿದ ದಾಖಲೆಗಳೆಲ್ಲ ಕ್ರಯಪತ್ರದಂತೆ ಶ್ರೀ ಜಿ.ಎಸ್. ಗಿರಿಯಪ್ಪ ಬನ್ ಗೋವಿಂದಪ್ಪ ಮತ್ತು ಆತನ ಮಕ್ಕಳ ಹೆಸರಿಗೆ ಕಂದಾಯ ಇಲಾಖೆ ದಾಖಲೆಗಳು ಬದಲಾವಣೆಯಾಗಿದ್ದು, 1969-1970 ನೇ ಸಾಲಿನಿಂದ 1999-2000 ನೇ ಸಾಲಿನವರೆಗೆ ಈ ಆಸ್ತಿಯ ಪಹಣಿ ಪತ್ರಿಕೆ, ಮ್ಯುಟೇಷನ್ ದಾಖಲೆಗಳು, ದೂರುದಾರರ ಅಜ್ಜನ ಹೆಸರಿನಲ್ಲಿ ಸಹ ನಮೂದಾಗಿದ್ದು, ಒಂದು ವೇಳೆ ದಿನಾಂಕ:09/06/1965 ರ ಕ್ರಯಪತ್ರದಂತೆ ಖಾತಾ ಬದಲಾವಣೆ ಶ್ರೀ ಜಿ.ಎಸ್. ಗಿರಿಯಪ್ಪ ಬನ್ ಗೋವಿಂದಪ್ಪ ಮತ್ತು ಆತನ ಮಕ್ಕಳಾದ ಶ್ರೀ ಜಿ.ಎಸ್. ಗೌರಿಶಂಕರ್ ಹಾಗೂ ಶ್ರೀ ಜಿ.ಎಸ್. ಸತೀಶ್ ಚಂದ್ರ ರವರ ಹೆಸರಿಗೆ ಆಗಿದ್ದೇ ಆದಲ್ಲಿ, ನೀವು-ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ನೀಡಲಾದ ಎಂಆರ್ ನಂ.123/2013-2014 ರಲ್ಲಿ ಪೋಡಿ ಮತ್ತು ವಿಭಜನೆಯಂತೆ ಸರ್ವೆ ನಂ.18ನ್ನು ಸರ್ವೆ ನಂ.18/1 ಮತ್ತು ಸರ್ವೆ ನಂ.18/2 ಎಂದು ದಿನಾಂಕ 12/03/2014 ರಂದು ಪೋಡಿ ಆದೇಶ ಮಾಡಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡು ಬಂದಿದ್ದು, ಒಂದು ವೇಳೆ ಕ್ರಯವಾಗಿದ್ದರೆ ಎಂ.ಆರ್. ನಂ.123/2013-14 ರಲ್ಲಿ ಕ್ರಯ ಎಂಬುದಾಗಿ ನಮೂದು ಮಾಡಬೇಕಿದ್ದು, ಆದರೆ ನೀವು-ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಪೋಡಿ ಮತ್ತು ವಿಭಾಗ ಎಂಬುದಾಗಿ ನಮೂದಿಸಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡು ಬಂದಿದ್ದು, ನೀವು-ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಈ ಜಮೀನಿಗೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ಮೂಲ ದಾಖಲಾತಿಗಳನ್ನು ಸರಿಯಾದ ರೀತಿಯಲ್ಲಿ ಪರಿಶೀಲನೆ ಮಾಡದೇ ಎಂ.ಆರ್. ನಂ.123/2013-14 ರಲ್ಲಿ ಆದೇಶ ಮಾಡಿರುವುದು ನಿಮ್ಮ ಕರ್ತವ್ಯಲೋಪವಾಗಿದ್ದು, ನೀವು ಯಾವ ದಾಖಲೆಯ ಆಧಾರದ ಮೇಲೆ

ಏಕಾಏಕಿ 4 ಎಕರೆ 2 ಗುಂಟೆ ಜಮೀನು ಶ್ರೀ ಜಿ.ಎಸ್. ಗಿರಿಯಪ್ಪ ಚನ್ ಗೋವಿಂದಪ್ಪ ಮತ್ತು ಆತನ ಮಕ್ಕಳಾದ ಶ್ರೀ ಜಿ.ಎಸ್. ಗೌರಿಶಂಕರ್ ಹಾಗೂ ಶ್ರೀ ಜಿ.ಎಸ್. ಸತೀಶ್ ಚಂದ್ರ ರವರ ಹೆಸರಿಗೆ ಖಾತಾ ಬದಲಾವಣೆಯಾಗಿದೆ ಎಂಬುದರ ಬಗ್ಗೆ ಸಮಂಜಸವಾದ ದಾಖಲೆಗಳನ್ನು ದೂರುದಾರರಿಗೆ ನೀಡದೇ ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿರುತ್ತೀರಿ. ನೀವು-ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ, ಸಾರ್ವಜನಿಕ ಸೇವೆಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು, ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ಸದ್ವರ್ತನೆ) ನಿಯಮಾವಳಿ 1966 ರ 3(i) ರಿಂದ (iii) ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿದ್ದು, ಈ ವಿಚಾರಣಾ ಪ್ರಾಧಿಕಾರದ ಮುಂದೆ ವಿಚಾರಣೆಗೊಳಪಡುತ್ತೀರೆಂದು ಈ ದೋಷಾರೋಪಣೆ.

ಅನುಬಂಧ-2

ದೋಷಾರೋಪಣೆಯ ವಿವರ

(ಸ್ಟೇಟ್‌ಮೆಂಟ್ ಆಫ್ ಇಂಪ್ಯೂಟೇಷನ್ ಆಫ್ ಮಿಸ್‌ಕಾಂಡೆಕ್ಟ್)

7. ಶ್ರೀ ಮೊಹಮ್ಮದ್ ಇಫಾನ್ ಚನ್ ಲೇ ಮೊಹಮ್ಮದ್ ಇಕ್ಬಾಲ್, ಮನೆ ನಂ.250. ಇಡಬ್ಬೊವನ್, ಸಿಐಟಿ. 12ನೇ ಕ್ರಾಸ್, ಉದಯಗಿರಿ, ಕ್ವಾಟಾ ಮಸೀದಿ ಹತ್ತಿರ, ಮೈಸೂರು ಸಿಟಿ, ಮೈಸೂರು (ಇನ್ನು ಮುಂದೆ "ದೂರುದಾರರು" ಎಂದು ಸಂಬೋಧಿಸಲಾಗುವ) ಇವರು ದೂರು ಸಲ್ಲಿಸಿದ ಮೇರೆಗೆ ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯಿದೆ 1984 ರ ಕಲಂ 9 ರಡಿಯಲ್ಲಿ ತನಿಖೆಗೆ ತೆಗೆದುಕೊಂಡಿದ್ದಿದೆ.

8. ದೂರಿನ ಸಂಕ್ಷಿಪ್ತ ವಿವರಣೆ:-

ದೂರುದಾರರು ತಮ್ಮ ದೂರಿನಲ್ಲಿ ತನ್ನ ತಂದೆಯ ತಂದೆ ಶ್ರೀ ನಿಜಾಮುದ್ದೀನ್ ಇವರಿಗೆ ಶಿವಮೊಗ್ಗ ಜಿಲ್ಲೆ, ಶಿವಮೊಗ್ಗ ತಾಲ್ಲೂಕು, ಕಸಬಾ ಹೋಬಳಿ ಅನುಪಿನಕಟ್ಟೆ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.18 ರಲ್ಲಿ 4 ಎಕರೆ 3 ಗುಂಟೆ ಜಮೀನು ಇತ್ತು. 1969-70 ರಿಂದ 1982-83 ನೇ ಸಾಲಿನವರೆಗೂ ಪಹಣಿಗಳ ಪ್ರಕಾರ ತನ್ನ ಅಜ್ಜ ಶ್ರೀ ನಿಜಾಮುದ್ದೀನ್ ರವರ ಹೆಸರಿನಲ್ಲಿಯೇ ಸದರಿ ಜಮೀನು ಇತ್ತೆಂದು, ಆದರೆ 1984-85 ನೇ ಸಾಲಿನ ಪಹಣಿಯಲ್ಲಿ ಸದರಿ ಸರ್ವೆ ನಂಬರಿನಲ್ಲಿ ತನ್ನ ಅಜ್ಜ ಶ್ರೀ ನಿಜಾಮುದ್ದೀನ್ ರವರ ಹೆಸರಿನಲ್ಲಿ ಕೇವಲ 2 ಗುಂಟೆ ಜಾಗ ಮಾತ್ರ ದಾಖಲಾಗಿರುತ್ತದೆ. ಉಳಿದ 4 ಎಕರೆ 1 ಗುಂಟೆ ಜಾಗ ಸರ್ವೆ ನಂ.18/1 ರಲ್ಲಿ ಶ್ರೀ ಜಿ.ಎಸ್. ಗೌರಿಶಂಕರ್ ಚನ್ ಗೋವಿಂದಪ್ಪ ಮತ್ತು ಶ್ರೀ ಜಿ.ಎಸ್. ಸತೀಶ್ ಚಂದ್ರ

ಬನ್ ಗೋವಿಂದಪ್ಪ ಎಂಬುವವರ ಹೆಸರಿನಲ್ಲಿದ್ದು, ಎಂ.ಆರ್. ಕಾಲನಲ್ಲ ಎಂ.ಆರ್. ನಂ.8/875-1986 ರಲ್ಲಿ ವಿಭಜನೆಯೆಂದು ನಮೂದಾಗಿದ್ದು, ಆದ್ದರಿಂದ ಏಕಾಏಕಿಯಾಗಿ ಹೇಗೆ 4 ಎಕರೆ 2 ಗುಂಟೆ ಜಮೀನು ಮೇಲ್ಕಂಡವರ ಹೆಸರಿನಲ್ಲಿ ವರ್ಗಾವಣೆಯಾಗಿರುತ್ತದೆ ಎಂಬುದು ತಿಳಿಯುತ್ತಿಲ್ಲವೆಂದು ಈ ತನಕವೂ ಸಹ ಮೇಲ್ಕಂಡ ಎಂ.ಆರ್. ಕಾಲನಲ್ಲಿ ವಿಭಜನೆಯೆಂದು ಕಂಡು ಬರುತ್ತಿದ್ದು, ಹಕ್ಕುಗಳ ಕಾಲಂ ಖಾಲಿಯಿರುತ್ತದೆ. ಈ ಬಗ್ಗೆ ವಿವರಣೆ ಕೇಳಿದರೆ ನೀವು-ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಸೂಕ್ತ ಉತ್ತರ ನೀಡುತ್ತಿಲ್ಲವೆಂದು ಹೇಳಿದ್ದರು.

9. ದೂರಿಗೆ ನಿಮ್ಮಿಂದ ಆಕ್ಷೇಪಣೆಯನ್ನು ಕೇಳಲಾಗಿ, ನೀವು ನಿಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ ಹೇಳಿದ್ದೇನೆಂದರೆ:-

ನಿಮ್ಮ ಕಚೇರಿಯ ದಾಖಲೆಯ ಪ್ರಕಾರ ಅನುಪಿನಕಟ್ಟೆ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.18 ರಲ್ಲಿ ಖರಾಬ್ ಸಹಿತ 4 ಎಕರೆ 3 ಗುಂಟೆ ಜಮೀನು ಶ್ರೀ ಗಜ್ಜಿಂ ಖಾನ್ ಅಬ್ದುಲ್ ಮುದ್ರಸಾಬ್ ಪವತಿಯಾದ ನಂತರ ಅವರ ಹಿರಿಯ ಮಗನಾದ ದೂರುದಾರರ ಅಜ್ಜಿ ಶ್ರೀ ನಿಜಾಂಮುದ್ದೀನ್ ಹೆಸರಿಗೆ ಖಾತೆ ದಾಖಲಾಗಿದ್ದು, ಆ ನಂತರ ಶ್ರೀ ನಿಜಾಂ ಸಾಬ್ ಬನ್ ಅಬ್ದುಲ್ ಖಾದರ್ ಸಾಬ್ ರವರಿಂದ ಶ್ರೀ ಜಿ.ಎಸ್. ಗಿರಿಯಪ್ಪ ಬನ್ ಗೋವಿಂದಪ್ಪ ರವರಿಗೆ ಸರ್ವೆ ನಂ.18ರಲ್ಲಿ 2 ಎಕರೆ 1 ಗುಂಟೆ ಜಮೀನು ದಿನಾಂಕ 09/06/1965ರ ಕ್ರಯ ಪತ್ರದಂತೆ ನೋಂದಾಗಿದ್ದು, ಆ ನಂತರ ಶ್ರೀ ಅಬ್ದುಲ್ ಫನಿ, ಶ್ರೀ ಮೊಹಮ್ಮದ್ ನಜಾಂ ಸಾಬ್ ಬನ್ ಅಬ್ದುಲ್ ಖಾದರ್ ಸಾಬ್ ಅವರಿಂದ ಶ್ರೀ ಜಿ.ಎಸ್. ಗಿರಿಯಪ್ಪ ಬನ್ ಗೋವಿಂದಪ್ಪ ರವರಿಗೆ 2 ಎಕರೆ ಜಮೀನು ದಿನಾಂಕ:09/06/1965ರ ನೋಂದಣಿಯಂತೆ ಖಾತೆ ದಾಖಲಾಗಿದ್ದು, ದಿನಾಂಕ 15/10/1984 ರಂದು ಶ್ರೀ ಜಿ.ಎಸ್. ಗಿರಿಯಪ್ಪ ಬನ್ ಗೋವಿಂದಪ್ಪ ಮತ್ತು ಮಕ್ಕಳಿಂದ 1) ಶ್ರೀ ಜಿ.ಎಸ್. ಗೌರಿಶಂಕರ್ ಬನ್ ಗೋವಿಂದಪ್ಪ, 2) ಶ್ರೀ ಜಿ.ಎಸ್. ಸತೀಶ್ ಚಂದ್ರ ಬನ್ ಎಸ್ ಗೋವಿಂದಪ್ಪ ರವರಿಗೆ ಸರ್ವೆ ನಂ.18 ರಲ್ಲಿ 4 ಎಕರೆ 1 ಗುಂಟೆ ಕ್ರಯದಂತೆ ಖಾತೆ ದಾಖಲಾಗಿದ್ದು, ಆ ಪ್ರಕಾರ ಶ್ರೀ ಜಿ.ಎಸ್. ಗಿರಿಯಪ್ಪ ಬನ್ ಗೋವಿಂದಪ್ಪ ರವರಿಗೆ 4 ಎಕರೆ 1 ಗುಂಟೆ, ಶ್ರೀ. ನಿಜಾಂಮುದ್ದೀನ್ ರವರಿಗೆ 2 ಗುಂಟೆ ಜಮೀನು ನಮೂದಾಗಿದ್ದು, ಶ್ರೀ ನಿಜಾಂಮುದ್ದೀನ್ ರವರಿಗೆ ಸೇರಿದ 4 ಎಕರೆ 3 ಗುಂಟೆ ಜಮೀನಿನಲ್ಲಿ 4 ಎಕರೆ 1 ಗುಂಟೆ ಜಮೀನನ್ನು ಶ್ರೀ ಜಿ.ಎಸ್. ಗಿರಿಯಪ್ಪ ಬನ್ ಗೋವಿಂದಪ್ಪ ರವರಿಗೆ ಮಾರಾಟ ಮಾಡಿ ಉಳಿದ 2 ಗುಂಟೆ ಜಮೀನು ಶ್ರೀ ನಿಜಾಂಮುದ್ದೀನ್ ರವರ ಹೆಸರಿನಲ್ಲಿರುತ್ತದೆ ಎಂದು ಈ ರೀತಿ 2 ಪಹಣಿ ಪತ್ರಿಕೆಗಳು 1978-79ನೇ ಸಾಲನವರೆಗೆ ಮುಂದುವರೆದುಕೊಂಡು ಬಂದಿರುತ್ತದೆಂದು ತಿಳಿಸಿದ್ದು, ಆಕ್ಷೇಪಣೆಯ ಜೊತೆಗೆ ಸರ್ವೆ ನಂ.18 ಕ್ಕೆ ಸಂಬಂಧಪಟ್ಟ 1979-80ನೇ

ಸಾಅನಿಂದ 1999-2000 ನೇ ಸಾಅನವರೆಗಿನ ಪಹಣಿ ಪತ್ರಿಕೆಗಳನ್ನು ಹಾಜರುಪಡಿಸಿ, ಅವುಗಳು ಶ್ರೀ ನಿಜಾಂಮುದ್ದೀನ್ ಮತ್ತು ಶ್ರೀ ಜಿ.ಎಸ್. ಗೌರಿಶಂಕರ್ ಹಾಗೂ ಶ್ರೀ ಜಿ.ಎಸ್. ಸತೀಶ್ ಚಂದ್ರ ರವರ ಹೆಸರಿನಲ್ಲಿದ್ದು, ಅದೇ ರೀತಿ ಸರ್ವೆ ನಂ.18 ರ ಜಮೀನು ಶ್ರೀ ನಿಜಾಂಮುದ್ದೀನ್ ರವರ ಹೆಸರಿನಲ್ಲೂ ಸಹ ಮುಂದುವರೆದುಕೊಂಡು ಬಂದಿದೆಯೆಂದು ಹೇಳುತ್ತೀರಿ.

10. ನಿಮ್ಮ - ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ಆಕ್ಷೇಪಣೆಗೆ ದೂರುದಾರರಿಂದ ಪ್ರತ್ಯುತ್ತರವನ್ನು ಕೇಳಲಾಗಿ, ದೂರುದಾರರು ಆಕ್ಷೇಪಣೆಯ ಅಂಶಗಳನ್ನು ತೀವ್ರವಾಗಿ ಅಲ್ಲಗಳೆದು ಅವರ ಪ್ರತ್ಯುತ್ತರವನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

11. ಕಡತ ಮತ್ತು ದಾಖಲೆಗಳನ್ನು ಕೂಲಂಕುಷವಾಗಿ ಪರಿಶೀಲಿಸಲಾಗಿ, ಕಂಡು ಬರುವ ಅಂಶಗಳೇನೆಂದರೆ:

ನೀವು-ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ದಿನಾಂಕ 09/06/1965ರ ಕ್ರಯಪತ್ರದಂತೆ 4 ಎಕರೆ 1 ಗುಂಟೆ ಜಮೀನು ಶ್ರೀ ನಿಜಾಂಸಾಬ್ ಬನ್ ಅಬ್ದುಲ್ ಖಾದರ್ ರವರು ಶ್ರೀ ಜಿ.ಎಸ್. ಗಿರಿಯಪ್ಪ ಬನ್ ಗೋವಿಂದಪ್ಪ ರವರಿಗೆ ಮಾರಾಟ ಮಾಡಿದ್ದು, ಅದರಂತೆ ಶ್ರೀ ಜಿ.ಎಸ್. ಗಿರಿಯಪ್ಪ ಬನ್ ಗೋವಿಂದಪ್ಪ ಮತ್ತು ಆತನ ಮಕ್ಕಳಾದ ಶ್ರೀ ಜಿ.ಎಸ್. ಗೌರಿಶಂಕರ್ ಹಾಗೂ ಶ್ರೀ ಜಿ.ಎಸ್. ಸತೀಶ್ ಚಂದ್ರ ರವರ ಹೆಸರಿಗೆ ಖಾತಾ ಬದಲಾವಣೆಯಾಗಿರುತ್ತದೆಂದು ತಿಳಿಸಿದ್ದು, ಆದರೆ, ಈ ರೀತಿ ಕ್ರಯ ಪತ್ರ ದಾಖಲಾದ ಬಗ್ಗೆ ಯಾವುದೇ ದಾಖಲೆಗಳನ್ನು ಹಾಜರುಪಡಿಸಿಲ್ಲ. ನೀವು-ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಹಾಜರುಪಡಿಸಿದ ದಾಖಲೆಗಳೆಲ್ಲ ಕ್ರಯಪತ್ರದಂತೆ ಶ್ರೀ ಜಿ.ಎಸ್. ಗಿರಿಯಪ್ಪ ಬನ್ ಗೋವಿಂದಪ್ಪ ಮತ್ತು ಆತನ ಮಕ್ಕಳ ಹೆಸರಿಗೆ ಕಂದಾಯ ಇಲಾಖೆ ದಾಖಲೆಗಳು ಬದಲಾವಣೆಯಾಗಿದ್ದು, 1969-1970 ನೇ ಸಾಅನಿಂದ 1999-2000 ನೇ ಸಾಅನವರೆಗೆ ಈ ಆಸ್ತಿಯ ಪಹಣಿ ಪತ್ರಿಕೆ, ಮ್ಯುಟೇಷನ್ ದಾಖಲೆಗಳು, ದೂರುದಾರರ ಅಜ್ಜನ ಹೆಸರಿನಲ್ಲಿ ಸಹ ನಮೂದಾಗಿದ್ದು, ಒಂದು ವೇಳೆ ದಿನಾಂಕ: 09/06/1965 ರ ಕ್ರಯಪತ್ರದಂತೆ ಖಾತಾ ಬದಲಾವಣೆ ಶ್ರೀ ಜಿ.ಎಸ್. ಗಿರಿಯಪ್ಪ ಬನ್ ಗೋವಿಂದಪ್ಪ ಮತ್ತು ಆತನ ಮಕ್ಕಳಾದ ಶ್ರೀ ಜಿ.ಎಸ್. ಗೌರಿಶಂಕರ್ ಹಾಗೂ ಶ್ರೀ ಜಿ.ಎಸ್. ಸತೀಶ್‌ಚಂದ್ರ ರವರ ಹೆಸರಿಗೆ ಆಗಿದ್ದೇ ಆದಲ್ಲಿ, ನೀವು-ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ನೀಡಲಾದ ಎಂಆರ್ ನಂ.123/2013-14 ರಲ್ಲಿ ಪೋಡಿ ಮತ್ತು ವಿಭಜನೆಯಂತೆ ಸರ್ವೆ ನಂ.18ನ್ನು ಸರ್ವೆ ನಂ.18/1 ಮತ್ತು ಸರ್ವೆ ನಂ.18/2 ಎಂದು ದಿನಾಂಕ 12/03/2014 ರಂದು ಪೋಡಿ ಆದೇಶ ಮಾಡಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡು ಬಂದಿದ್ದು, ಒಂದು ವೇಳೆ

ಕ್ರಯವಾಗಿದ್ದರೆ ಎಂ.ಆರ್. ನಂ.123/2013-14 ರಲ್ಲಿ ಕ್ರಯ ಎಂಬುದಾಗಿ ನಮೂದು ಮಾಡಬೇಕಿದ್ದು, ಆದರೆ ನೀವು-ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಪೋಡಿ ಮತ್ತು ವಿಭಾಗ ಎಂಬುದಾಗಿ ನಮೂದಿಸಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡು ಬಂದಿದ್ದು. ನೀವು-ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಈ ಜಮೀನಿಗೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ಮೂಲ ದಾಖಲಾತಿಗಳನ್ನು ಸರಿಯಾದ ರೀತಿಯಲ್ಲಿ ಪರಿಶೀಲನೆ ಮಾಡದೇ ಎಂ.ಆರ್. ನಂ.123/2013-14 ರಲ್ಲಿ ಆದೇಶ ಮಾಡಿರುವುದು ನಿಮ್ಮ ಕರ್ತವ್ಯ ಲೋಪವಾಗಿದ್ದು, ಆದ್ದರಿಂದ ನೀವು ಯಾವ ದಾಖಲೆಯ ಆಧಾರದ ಮೇಲೆ ಏಕಾಏಕಿ 4 ಎಕರೆ 2 ಗುಂಟೆ ಜಮೀನು ಶ್ರೀ ಜಿ.ಎಸ್. ಗಿರಿಯಪ್ಪ ಬನ್ ಗೋವಿಂದಪ್ಪ ಮತ್ತು ಆತನ ಮಕ್ಕಳಾದ ಶ್ರೀ ಜಿ.ಎಸ್. ಗೌರಿಶಂಕರ್ ಹಾಗೂ ಶ್ರೀ ಜಿ.ಎಸ್. ಸತೀಶ್ ಚಂದ್ರ ರವರ ಹೆಸರಿಗೆ ಖಾತಾ ಬದಲಾವಣೆಯಾಗಿದೆ ಎಂಬುದರ ಬಗ್ಗೆ ಸಮಂಜಸವಾದ ದಾಖಲೆಗಳನ್ನು ದೂರುದಾರರಿಗೆ ನೀಡದೇ ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡು ಬಂದಿರುತ್ತದೆ.

12. ಮೇಲ್ಕಂಡ ಅಂಶಗಳು, ಕಡತದ ಸಂಗತಿಗಳು ಹಾಗೂ ದಾಖಲಾತಿಗಳನ್ನು ಮತ್ತು ನೀವು-ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ನೀಡಿರುವ ಆಕ್ಷೇಪಣೆಗಳನ್ನು ಕೂಲಂಕಷವಾಗಿ ಪರಿಶೀಲಿಸಿದಾಗ, ಸದರಿ ನಿಮ್ಮ-ವಿರುದ್ಧದ ನಡವಳಿಯನ್ನು ಕೈಬಿಡಲು ಸೂಕ್ತ/ಸಮಂಜಸ/ಸಮಾಧಾನಕರ ಕಾರಣ ತೋರಿಸಿಲ್ಲವೆಂಬ ಅಭಿಪ್ರಾಯಕ್ಕೆ ಬರಲಾಗಿದೆ.

13. ಕಡತದಲ್ಲಿಯ ಸಂಗತಿಗಳು ಹಾಗೂ ದಾಖಲಾತಿಗಳಿಂದ, ನಿಮ್ಮ/ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಸರ್ಕಾರಿ/ಸಾರ್ವಜನಿಕ ನೌಕರರಾಗಿ ಪರಿಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ, ಸಂಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆ ಮತ್ತು ಸರ್ಕಾರಿ ಸೇವಕರಿಗೆ ತರವಲ್ಲ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡ ದುರ್ವರ್ತನೆ/ದುರ್ನಡತೆ ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡು ಬರುತ್ತದೆ.

14. ಈ ಮೇಲ್ಕಂಡ ಕಾರಣಗಳಿಂದಾಗಿ, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನಿಮ್ಮ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸುವ ಸಂಬಂಧ ಮುಂದುವರಿಯುವುದು ಅಗತ್ಯ ಎಂದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬಂದಿದ್ದು, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೇ ಮತ್ತು ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿರುವುದು ವೇದ್ಯವಾಗುತ್ತದೆ. ಆದುದರಿಂದ, ಮೇಲಿನ ಕಾರಣ ಹಾಗೂ ಕಡತದಲ್ಲಿನ ಸಾಕ್ಷ್ಯದ ಆಧಾರಗಳಿಂದ ನೀವು ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವಾ (ನಡತೆ) ನಿಯಮಗಳು, 1966ರ 3

(1)(i) (ii) ಮತ್ತು (iii) ರಲ್ಲಿ ಹೇಳಿದಂತೆ ದುರ್ನಡತೆ/ದುರ್ವರ್ತನೆಯಿಂದ ವರ್ತಿಸಿ ಶಿಸ್ತು ಕ್ರಮಕ್ಕೆ ಬಾಧ್ಯರಾಗಿದ್ದಾರೆಂದು ಕಂಡು ಬಂದಿದ್ದರಿಂದ, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆಯ ಕಲಂ 12(3) ರಡಿಯಲ್ಲಿ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರದಡಿಯಲ್ಲಿ, ಈ ಮೂಲಕ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನಿಮ್ಮ ವಿರುದ್ಧ ಶಿಸ್ತು ನಡವಳಿಕೆ ಹೂಡಲು ಮತ್ತು ನೀವು ದಿನಾಂಕ:30/04/2016 ರಂದು ಈಗಾಗಲೇ ನಿವೃತ್ತಿ ಹೊಂದಿರುವುದರಿಂದ, ಕೆಸಿಎಸ್‌ಆರ್ ನಿಯಮ 214(2)(ಬಿ)(i)ರ ಅಡಿ ಇಲಾಖಾ ವಿಚಾರಣೆಗೆ ಅನುಮತಿಯನ್ನು ನೀಡಿ ಹಾಗೂ ನಿಮ್ಮ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆ ಮಾಡಲು ಹಾಗೆಯೇ ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿರ್ಬಂಧ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮಗಳು, 1957ರ ನಿಯಮ 14-ಎ ಅಡಿಯಲ್ಲಿ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆಗೆ ಶಿಫಾರಸ್ಸು ಮಾಡಲಾಗಿ, ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರವು ಉಲ್ಲೇಖ ಒಂದರಂತೆ ಈ ಸಂಸ್ಥೆಯಿಂದ ವಿಚಾರಣೆ ಮಾಡಲು ಕೋರಲಾಗಿರುವ ಕಾರಣ ನಿಮ್ಮ ವಿರುದ್ಧ ಈ ಆಪಾದನೆ.

15. The DGO appeared before this Enquiry Authority on 04/06/2018 and on the same day his First Oral Statement was recorded U/Rule 11(9) of KCS (CC &A) Rules 1957. The DGO pleaded not guilty and claimed to hold an enquiry. Subsequently the DGO has filed his written statement of defence by denying the articles of charge and statement of imputations contending that, there is no such evidence to prove that, he has committed misconduct U/Rule 3(1) of KCS (Conduct) Rules, 1966. Accordingly, he prayed to exonerate him from the charge framed in this case.

16. In order to substantiate the charge, the Disciplinary Authority examined one witness as PW-1 and got marked documents at Ex.P-1 to P-6 and closed the evidence.

17. After closing the case of the Disciplinary Authority, the Second Oral Statement of DGO was recorded as required U/Rule 11 (16) of KCS (CC & A) Rules, 1957 wherein he has submitted that, the witness has deposed falsely against him. The DGO did not lead any oral evidence. The questionnaire of the DGO as required U/Rule 11(18) of KCS (CC & A) Rules, 1957 was recorded. He denied the incriminating evidence appearing against him.

18. The DGO in person submitted his oral arguments. The Learned Presenting Officer also submitted his oral arguments.

19. Upon consideration of the charge leveled against the DGO, the evidence led by the Disciplinary Authority by way of oral and documentary evidence and their written brief/submissions, the point that arises for my consideration is as under:

Point No-1) Whether the Disciplinary Authority has satisfactorily proved that, the DGO Sri S.R. Rajagopal, while working as Tahasildar, Shivmoga Taluk has illegally entered the name of Sri G.S. Giryappa S/o Govindappa and later on the names of Sri G.S. Giryappa's sons by name Sri Gowri Shankar and Satish Chandra to the land bearing

Sy.No.18 measuring 4 acres 1 guntha situated in Anupinakatte Village, Kasaba Hobli, Shimoga Taluk, mentioning that the mutation entry was based upon sale deeds dated 09/06/1965. However, M.R. No. 123/2013-2014 was certified showing in the mutation as phodi and partition by illegally deleting the name of complainant's grand father Nizamuddin. That the DGO did not furnish proper information to the complainant thereby failed to maintain absolute integrity and devotion to duty, which acts are unbecoming of a Government Servant and thus the DGO committed mis-conduct as enumerated U/R 3(1)(i) to (iii) of Karnataka Civil Service (Conduct) Rules, 1966.

20. My finding on the above point No-1 is in the “ **Negative** ” for the following:

:: REASONS ::

21. **Point No-1:-** The complainant by name Sri Mohammad Irfan S/o Mohammad Iqbal, resident of Mysuru has been examined as PW-1 and he has reiterated the facts stated in the complaint. He states that his grand father Nizamuddin was owing land bearing

Sy.No.18 measuring 4 acres 3 gunthas situated in Anupinakatte Village, Kasaba Hobli, Shimoga Taluk. Accordingly the RTC extract was also standing in the name of his grand father Nizamuddin. He further states that there was a dispute between the brothers of his grand father and hence, he obtained the RTC extract of the said land. However, to his utter surprise in the land bearing Sy.No.18 only 2 gunthas of land was standing in the name of his grand father. It was stated that the remaining land was mutated in the name of Sri Gowri Shankar and Sri Satish Chandra.

22. PW-1 further states that, he approached the office of the DGO in the year 2015 and wanted to know on what basis the names of Sri Gowri Shankar and Sri Satish Chandra were mutated. He asked for the concerned documents. However, the Taluka office did not provide any information up till the date of lodging this complaint. Hence, he lodged a complaint as per Ex.P-1. The Form No-1 and II are at Ex.P-2 and P-3. His rejoinder is at Ex.P-4. PW-1 has produced the RTC extracts of land bearing Sy.No.18 and they are commonly marked as Ex.P-5. He has also produced mutation register extract, which is at Ex.P-6.

23. The Disciplinary Authority has examined only the complainant and 6 documents are produced in support of the case. PW-1 has been cross examined by the DGO in person. In the cross examination PW-1 admits that, he has not met the DGO, when the DGO was working as gTahasildar of Shimoga Taluk.

PW-1 further states that, he came to know that, his grand father's younger brother had sold the land. He came to know the said fact in the year 2013. PW-1 categorically denies that, his grand father had sold his portion of the land in the year 1965. However, PW-1 in his further cross examination states that, he came to know in the year 2013 that, his grand father had sold the land in the year 1965. Initially PW-1 has denied that, his grand father had sold the land in the year 1965. Later on he admits that, his grand father had sold the land in the year 1965.

24. The DGO has not led any defence evidence and hence the questionnaire was recorded. At that time he has produced the copies of the sale deeds bearing No.1064/1965-66 dated 09/06/1965 and 1065/1965-66 dated 09/06/1965. The DGO has drawn the attention to these two sale deeds and the 11 RTC extracts of land bearing Sy.No. 18 measuring 4 acres 3 gunthas situated in Anupinakatte Village, Kasaba Hobli, Shimoga Taluk.

25. On careful perusal of the sale deeds bearing No. 1064/1965-66 dated 09/06/1965 and 1065/1965-66 dated 09/06/1965, it is observed that, the complainant's grand father Nizamuddin S/o Abdul Khadar and his brother Abdul Ghani S/o Abdul Khadar have sold 4 acres 1 guntha of land bearing Sy.No. 18 situated in Anupinakatte Village, Kasaba Hobli, Shimoga Taluk to one Sri G.S. Giryappa. Mohammad Nizamuddin S/o Abdul Khadar has sold 2 acres of land in Sy.No.18 out of 4 acres 3 gunthas to Sri

G.S. Giryappa for a valuable consideration of Rs.1,000/- by registered sale deed dated 09/06/1965. Similarly Abdul Ghani S/o Abdul Khadar has sold 2 acres 1 guntha of land in Sy.No. 18 out of 4 acres 3 gunthas to Sri G.S. Giryappa for a valuable consideration of Rs.1,000/- by registered sale deed dated 09/06/1965.

26. Both the sale deeds have been duly registered and the sale consideration has been paid by the purchaser. The grand father of the complainant Nizamuddin and his brother Abdul Ghani have sold their shares of land measuring 2 acres and 2 acres 1 guntha of land in Sy.No.18 situated in Anupinakatte Village, Kasaba Hobli, Shimoga Taluk to the purchaser Sri G.S.Giryappa.

27. On careful perusal of the RTC extract and mutation register extracts, the name of the purchaser is appearing in the RTC extract of Sy. No.18 with effect from the year of registered sale deed dated 9/6/1965. Sri G.S. Giryappa has purchased totally 4 acres 1 guntha of land out of Sy.No.18 from the complainant's grand father Nizamuddin and Nizamuddin's younger brother Abdul Ghani. Thereafter the names of Sri Gowri Shankar and Satish Chandra have been mutated during the year 1985-86 and a partition has taken place between Sri Gowri Shankar and Satish Chandra during the year 2013-14 as is evident from M.R.No.123/2013-2014. These two persons are the sons of the purchaser Sri G.S. Giryappa.

28. The complainant/PW-1 has alleged that, the names of Sri Gowri Shankar and Satish Chandra have been illegally entered for 4 acres and 1 guntha of land in Sy. No.18 and only 2 gunthas of land is standing in the name of complainant's grand father. This contention of the complainant is not acceptable. It is observed that, the complainant's grand father Sri Mohammed Nizamuddin and his brother Abdul Ghani have sold 2 acres and 2 acres 1 guntha respectively to Sri G.S. Giryappa in the year 1965. The two sale deeds have been duly registered before the Sub Registrar, Shimoga and they have been numbered as 1064/1965-66 and 1065/1965-66. Both the sale deeds have been executed on 09/06/1965. This is clear from the documents produced by the DGO.

29. Hence, on careful perusal of the copies of the sale deeds, mutation extracts and RTC extracts of land bearing Sy.No.18 measuring 4 acres 3 gunthas situated in Anupinakatte Village, Kasaba Hobli, Shimoga Taluk it is observed that, the name of the purchaser has been mutated to the land bearing Sy.No.18 to the extent of 4 acres 1 guntha as per the 2 sale deeds dated 9/6/1965 with effect from the year 1969-70. The remaining 2 gunthas of land is standing in the name of complainant's grand father Nizamuddin.

30. The allegations of the complainant that, the name of Sri G.S. Giryappa and his sons have been illegally mutated to land bearing

Sy.No.18 are not at all supported by any documentary evidence. On the other hand it is observed that, Sri. G.S.Giriyappa has purchased totally 4 acres 1 guntha from complainant's grand father Sri Nizamuddin and Sri Nizamuddin's brother Abdul Ghani for a valuable consideration and the both the sale deeds have been duly registered. Thereafter a partition has taken place between the sons of purchaser Sri G.S. Giriyappa and accordingly their names have been mutated.

31. Another important aspect to be noted is that, if at all the complainant was aggrieved by the entries in the RTC and mutation extracts he had remedy U/s 136 of the Karnataka Land Revenue Act 1964. The complainant should have preferred an appeal as provided U/s 136 of the Karnataka Land Revenue Act 1964.

32. PW1 in his cross examination initially states that his grand father Nizamuddin has not sold the property. However, later on he admits that his grandfather Nizamuddin has sold the property. PW1 in his further cross examination admits that, he had not met the DGO in the year 2015. PW1 at one stretch states that, his grandfather Nizamuddin has not sold the property. Later on he admits about the sale deed. Hence, the allegations of the complainant are totally baseless and without any merits. A false and frivolous complaint has been filed against the DGO. Hence, on careful perusal of the registered sale deeds

dated 09/06/1965, mutation extracts and RTC extracts, it is observed that, the name of the purchaser Sri G.S. Giriyappa has been entered to 4 acres 1 guntha of land bearing Sy.No.18 as per the duly registered sale deeds. Hence, the contention of the complainant that, the name of Sri G.S. Giriyappa and his sons have been illegally mutated to Sy.No. 18 is not acceptable.

33. On careful perusal of the oral and documentary evidence, I am of the opinion that, the Disciplinary Authority has failed to prove the charges leveled against the DGO. Therefore, I answer Point No-1 in the "**Negative**".

:: ORDER ::

The Disciplinary Authority has not proved the charge against the DGO Sri S.R. Rajagopal, Under Secretary, Karnataka Government Secretariat (then working on deputation as Tahasildar, Shimoga Taluk) (now retd.)

34. This report is submitted to Hon'ble Upa Lokayukta-2 in a sealed cover for kind perusal and for further action in the matter.

Dated this the 19th day of June 2020

(Patil Mohankumar Bhimanagouda)

Additional Registrar Enquiries-13
Karnataka Lokayukta
Bangalore

ANNEXURES

| |
|---|
| Witness examined on behalf of the Disciplinary Authority |
| PW-1: Sri Mohammad Irfan (Original) |
| Witness examined on behalf of the Defence |
| NIL |
| Documents marked on behalf of the Disciplinary Authority |
| Ex. P-1: Complaint copy (Original) |
| Ex. P-1(a) : Signature of the complainant |
| Ex.P-2: Form No-I (Original) |
| Ex. P-2(a) : Signature of the complainant |
| Ex. P-3: Form No-II (Original) |
| Ex. P-3(a) : Signature of the complainant |
| Ex.P-4: Rejoinder of the complainant (Original) |
| Ex. P-4(a) : Signature of the complainant |
| Ex.P-5: RTC extracts of land bearing Sy.No.18 (Xerox) |
| Ex.P-6: Mutation register extract (Xerox) |
| Documents marked on behalf of the DGO |
| NIL |

Dated this the 19th day of June 2020

(Patil Mohankumar Bhimanagouda)

Additional Registrar Enquiries-13

Karnataka Lokayukta

Bangalore



KARNATAKA LOKAYUKTA

No.Uplok-2/DE/114/2018/ARE-13

Multi-storeyed Building,
Dr.B.R. Ambedkar Veedhi,
Bengaluru, dt.22.06.2020.**RECOMMENDATION**

Sub: Departmental Enquiry against Sri. S.R.Rajagopal, Under Secretary, (retired) Karnataka Government Secretariat, (then working on deputation as Tahasildar, Shivamogga Taluk)-reg.

- Ref: 1. G.O.No. ಸಿಆಸುಇ 28 ಸೇಇವಿ 2017, Bengaluru, dated 7.2.2018.
2. Nomination Order No: UPLOK-2/DE/114/2018 Bangalore, Dt.07.03.2018.
3. Report of ARE-9, Karnataka Lokayuktra, Bengaluru, dated 19.6.2020.

~~~~~

Government, by order dated 07.02.2018, initiated the disciplinary proceedings against Sri. S. R. Rajagopal, Under Secretary (Now retired), Karnataka Government Secretariat, (then working on deputation as Tahasildar, Shivamogga Taluk) [hereinafter referred to as the Delinquent Government Official, for short 'DGO'] and entrusted the departmental inquiry to this Institution.

2. This Institution by Nomination Order No: UPLOK-2/DE/114/2018 dated 07.03.2018 nominated Additional Registrar of Enquiries-4, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DGO for the alleged charge of misconduct, said to have been committed by him. Subsequently by order No. Uplok-1 & 2/DE/Transfers/2018, Bengaluru, dated 6.8.2018, ARE-13 was re-nominated to continue the said enquiry.

3. The charge framed against the DGO, Sri. S.R.Rajagopal, Under Secretary (retired), Karnataka Government Secretariat, (then working on deputation as Tahasildar, Shivamogga Taluk), is as follows;

“ನೀವು /ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರ/ಶ್ರೀ ಎಸ್.ಆರ್. ರಾಜಗೋಪಾಲ್, ಅಧೀನ ಕಾರ್ಯದರ್ಶಿ, ಕರ್ನಾಟಕ ಸರ್ಕಾರ ಸಚಿವಾಲಯ (ಈ ಹಿಂದೆ ನಿಯೋಜನೆ ಮೇಲೆ ತಹಶೀಲ್ದಾರ್, ಶಿವಮೊಗ್ಗ ತಾಲ್ಲೂಕು, ಶಿವಮೊಗ್ಗ ಜಿಲ್ಲೆ) (ಪ್ರಸ್ತುತ ನಿವೃತ್ತ), ಆದ ನೀವು/ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ದಿನಾಂಕ 09/06/1965 ರ ಕ್ರಯಪತ್ರದಂತೆ 4 ಎಕರೆ 1 ಗುಂಟೆ ಜಮೀನು ಶ್ರೀ ನಿಜಾಂಸಾಬ್ ಬಿನ್ ಅಬ್ದುಲ್ ಖಾದರ್ ರವರು ಶ್ರೀ ಜಿ.ಎಸ್. ಗಿರಿಯಪ್ಪ ಬಿನ್ ಗೋವಿಂದಪ್ಪ ರವರಿಗೆ ಮಾರಾಟ ಮಾಡಿದ್ದು, ಅದರಂತೆ ಶ್ರೀ ಜಿ.ಎಸ್. ಗಿರಿಯಪ್ಪ ಬಿನ್ ಗೋವಿಂದಪ್ಪ ಮತ್ತು ಆತನ ಪುತ್ರರಾದ ಶ್ರೀ ಜಿ.ಎಸ್. ಗೌರಿಶಂಕರ್ ಹಾಗೂ ಶ್ರೀ ಜಿ.ಎಸ್. ಸತೀಶ್ ಚಂದ್ರ ರವರ ಹೆಸರಿಗೆ ಖಾತಾ ಬದಲಾವಣೆಯಾಗಿರುತ್ತದೆಂದು ತಿಳಿಸಿದ್ದು, ಆದರೆ, ಈ ರೀತಿ ಕ್ರಯ ಪತ್ರ ದಾಖಲಾದ ಬಗ್ಗೆ ಯಾವುದೇ ದಾಖಲೆಗಳನ್ನು ಹಾಜರುಪಡಿಸಿಲ್ಲ. ನೀವು-ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಹಾಜರುಪಡಿಸಿದ ದಾಖಲೆಗಳಲ್ಲಿ ಕ್ರಯಪತ್ರದಂತೆ ಶ್ರೀ ಜಿ.ಎಸ್.

ಗಿರಿಯಪ್ಪ ಬಿನ್ ಗೋವಿಂದಪ್ಪ ಮತ್ತು ಆತನ ಮಕ್ಕಳ ಹೆಸರಿಗೆ ಕಂದಾಯ ಇಲಾಖೆ ದಾಖಲೆಗಳು ಬದಲಾವಣೆಯಾಗಿದ್ದು, 1969-1970 ನೇ ಸಾಲಿನಿಂದ 1999-2000 ನೇ ಸಾಲಿನವರೆಗೆ ಈ ಆಸ್ತಿಯ ಪಹಣಿ ಪತ್ರಿಕೆ, ಮ್ಯುಟೇಷನ್ ದಾಖಲೆಗಳು, ದೂರುದಾರರ ಅಜ್ಜನ ಹೆಸರಿನಲ್ಲಿ ಸಹ ನಮೂದಾಗಿದ್ದು, ಒಂದು ವೇಳೆ ದಿನಾಂಕ:09/06/1965 ರ ಕ್ರಯಪತ್ರದಂತೆ ಖಾತಾ ಬದಲಾವಣೆ ಶ್ರೀ ಜಿ.ಎಸ್. ಗಿರಿಯಪ್ಪ ಬಿನ್ ಗೋವಿಂದಪ್ಪ ಮತ್ತು ಆತನ ಮಕ್ಕಳಾದ ಶ್ರೀ ಜಿ.ಎಸ್. ಗೌರಿಶಂಕರ್ ಹಾಗೂ ಶ್ರೀ ಜಿ.ಎಸ್. ಸತೀಶ್ ಚಂದ್ರ ರವರ ಹೆಸರಿಗೆ ಆಗಿದ್ದೇ ಆದಲ್ಲಿ, ನೀವು-ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ನೀಡಲಾದ ಎಂಆರ್ ನಂ.123/2013-2014 ರಲ್ಲಿ ಪೋಡಿ ಮತ್ತು ವಿಭಜನೆಯಂತೆ ಸರ್ವೆ ನಂ.18ನ್ನು ಸರ್ವೆ ನಂ.18/1 ಮತ್ತು ಸರ್ವೆ ನಂ.18/2 ಎಂದು ದಿನಾಂಕ 12/03/2014 ರಂದು ಪೋಡಿ ಆದೇಶ ಮಾಡಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡು ಬಂದಿದ್ದು, ಒಂದು ವೇಳೆ ಕ್ರಯವಾಗಿದ್ದರೆ ಎಂ.ಆರ್. ನಂ.123/2013-14 ರಲ್ಲಿ ಕ್ರಯ ಎಂಬುದಾಗಿ ನಮೂದು ಮಾಡಬೇಕಿದ್ದು, ಆದರೆ ನೀವು-ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಪೋಡಿ ಮತ್ತು ವಿಭಾಗ ಎಂಬುದಾಗಿ ನಮೂದಿಸಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡು ಬಂದಿದ್ದು, ನೀವು-ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಈ ಜಮೀನಿಗೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ಮೂಲ ದಾಖಲಾತಿಗಳನ್ನು ಸರಿಯಾದ ರೀತಿಯಲ್ಲಿ ಪರಿಶೀಲನೆ ಮಾಡದೇ ಎಂ.ಆರ್. ನಂ.123/2013-14 ರಲ್ಲಿ ಆದೇಶ ಮಾಡಿರುವುದು ನಿಮ್ಮ ಕರ್ತವ್ಯಲೋಪವಾಗಿದ್ದು, ನೀವು ಯಾವ ದಾಖಲೆಯ ಆಧಾರದ ಮೇಲೆ ಏಕಾಏಕಿ 4 ಎಕರೆ 2 ಗುಂಟೆ ಜಮೀನು ಶ್ರೀ ಜಿ.ಎಸ್. ಗಿರಿಯಪ್ಪ ಬಿನ್ ಗೋವಿಂದಪ್ಪ ಮತ್ತು ಆತನ ಮಕ್ಕಳಾದ ಶ್ರೀ ಜಿ.ಎಸ್. ಗೌರಿಶಂಕರ್ ಹಾಗೂ ಶ್ರೀ ಜಿ.ಎಸ್. ಸತೀಶ್ ಚಂದ್ರ ರವರ ಹೆಸರಿಗೆ ಖಾತಾ ಬದಲಾವಣೆಯಾಗಿದೆ ಎಂಬುದರ ಬಗ್ಗೆ ಸಮಂಜಸವಾದ ದಾಖಲೆಗಳನ್ನು ದೂರುದಾರರಿಗೆ ನೀಡದೇ ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿರುತ್ತೀರಿ. ನೀವು-ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ, ಸಾರ್ವಜನಿಕ ಸೇವೆಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು, ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ಸದ್ಭರ್ತನೆ) ನಿಯಮಾವಳಿ 1966 ರ 3(i) ರಿಂದ (iii)

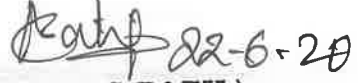
ನೆ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿದ್ದು, ಈ ವಿಚಾರಣಾ ಪ್ರಾಧಿಕಾರದ ಮುಂದೆ ವಿಚಾರಣೆಗೊಳಪಡುತ್ತೀರೆಂದು ಈ ದೋಷಾರೋಪಣೆ".

4. The Inquiry Officer, Additional Registrar of Enquiries-13 on consideration of materials on record, has held that, the charge levelled against Sri. S.R.Rajagopal, Under Secretary (retired), Karnataka Government Secretariat, (then working on deputation as Tahasildar, Shivamogga Taluk) is not proved.

5. On re-consideration of the entire matter, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Hence, it is hereby recommended to the Government to accept the report of the Inquiry Officer and to **'Exonerate'** Sri. S.R.Rajagopal, Under Secretary, Karnataka Government Secretariat, (then working on deputation as Tahasildar, Shivamogga Taluk) (Now retired), of the charge levelled against him.

6. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed here with.

  
(Justice B.S.PATIL)  
Upalokayukta,  
State of Karnataka,  
Bengaluru.